

corylifolia (Hindi-Babchi) have been tried in a large number of cases of Leucoderma and found to be beneficial. The percentage figufts of cures have not been arrived at as the statistical data collected are yet to be analysed.]

**श्री नवाब सिंह चौहान :** कब तक इसकी जांच मुकम्मल हो जायगी, क्या यह बता सकते हैं ?

**श्री राज बहादुर :** जैसा कि मैंने बताया कि यह औषधि अभी अनुसंधान की अवस्था से निकली है। इसका प्रयोग किया जा रहा है और जिन पर प्रयोग किया जाता है उनका रिकार्ड रखते हैं लेकिन सारे स्टैटिस्टिक्स अभी जमा नहीं किये जा सके हैं और मैं उम्मीद करता हूँ कि जल्दी ही यह हो सकेगा।

12 NOON

DR. D. H. VARIAVA: Is the hon. Minister aware that this Bauchi oil has been used in India for a very long time by Ayurveda?

SHRI RAJ BAHADUR: I take the information from the hon. Member.

### SHORT NOTICE QUESTION AND ANSWER

#### LOCK-OUT IN CASHEW-NUT FACTORIES IN CENTRAL TRAVANCORE

13. SHRI GOVINDAN NAIR: Will the Minister for LABOUR be pleased to atate:-

(a) whether there has been a lockout in the cashew-nut factories in Central Travancore since the 7th May 1956;

(b) if so, what is the number of (i) factories and (ii) workers involved in the lock-out;

(c) what are the reasons for the lock-out;

(d) what are the demands of the workers and the staff; and

(e) what steps Government propose to take in the matter?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) to (e). A strike was called by the Cashew Staff Association on the 16th May 1956. Following the strike, the factories (about 33 in all) declared a lock-cut affecting 25,000 workers and 1,400 other members of staff. The strike was called by the Staff Association in pursuance of the following demands: —

(i) Staff to be made monthly paid.

(ii) Salary and pay scales to be enhanced.

(iii) Salary to be paid during the period of closure of factories.

(iv) Grant of leave facilities, out-station allowance, night allowance and enhanced bonus.

There were no demands from the workers. The State Conciliation Officer tried to bring about a settlement but as he did not succeed, the Government of Travancore-Cochin referred the dispute to an Industrial Tribunal for adjudication. They also declared both the strike and lockout illegal. Thereafter all factories started working from the 21st May 1956, and since then the situation is normal.

SHRI GOVINDAN NAIR: Has the Government taken any steps to compensate the workers for the loss of wages during these days?

SHRI ABID ALI: Sir, these factories do not belong to the Government.

SHRI GOVINDAN NAIR: The hon. Deputy Minister said that the Government had declared the strike as illegal and as such, the workers had to suffer the loss of wages when no compensation was given. I want to know what steps the Government has taken in the matter.

SHRI ABID ALI: The law will take care of that.

SHRI V. K. DHAGE: When was it called off?

•MR. CHAIRMAN: He says that the strike started on the 16th May. They restarted working on the 21st May 1956. So, the period of lock-out is between 16th May and 21st May. The question is: "What about the wages for that period?"

SHRI GOVINDAN NAIR: There was no dispute between the workers and the management. The dispute was between the staff and the management. As a result of that dispute, the factories declared a lock-out. The workers who had nothing to do with the administration had to suffer the loss of wages for these days. Has the Government taken any steps to compensate this?

SHRI ABID ALI: The situation is quite clear to the House. The factories could not work and, therefore, a lock-out had to be declared. After the promulgation of the Adjudicator's order, both the strike and the lockout having been declared illegal, there is no trouble now. The question is about the wages to the workers between the 16th and the 21st May. To that, I have replied that the law will take care of it. If the workers are entitled to it, they should claim; otherwise, they should not. If they are entitled, they will get it.

SHRI S. N. MAZUMDAR: When the lock-out has been declared, how is it that the Deputy Minister says that a lock-out 'had to be declared'? Is it not indirectly supporting the action of the management?

SHRI ABID ALI: Illegal after the promulgation of the order, not before. About that, the order does not make any reference.

#### WRITTEN ANSWERS TO QUESTIONS

##### BUSINESS PROFITS TRANSFERRED BETWEEN INDIA AND PAKISTAN

•376. SHRI B. P. AGARWAL: Will the Minister for FINANCE be pleased

to state the amount of business profits transferred each year since partition (i) from Pakistan to India by Indian Companies and business houses, and (ii) from India to Pakistan by Pakistani Companies and business houses?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): A statement is placed on the Table. [See Appendix XIII, Annexure No. 72.]

##### KING'S COMMISSIONED INDIAN OFFICERS IN THE INDIAN ARMY

•381. SHRI S. MAHANTY: Will the Minister for DEFENCE be pleased to state the number of King's Commissioned Indian Officers at present serving in the Indian Army?

THE MINISTER FOR DEFENCE ORGANISATION (SHRI MAHAVIR TYAGI): There are no King's Commissioned Indian Officers at present serving in the Indian Army. There are, however, 75 ex-King's Commissioned Indian Officers (56 non-medical and 19 medical) serving in the Army who were given Indian Commissions after Independence, when they relinquished the King's Commissions.

##### FORMATION OF WORKS COMMITTEE IN THE MAP PUBLICATION DIRECTORATE, SURVEY OF INDIA

\*395. SHRI S. N. MAZUMDAR: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether there is any dispute between the workers of H.L.O. and H.W.O., Survey of India Map Publication Directorate, Dehra Dun and the authorities in the matter of formation of the Works Committee;

(b) if so, what are the points in dispute; and

(c) What action has been taken by Government in this connection?